

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.5484/Del/2018  
Assessment Year : 2013-14**

**Sheela Devi,  
34/C-8, Sector-8,  
Rohini,  
Delhi – 110 085  
PAN : BJGPD9335P  
(Appellant)**

**Vs. DCIT, Central Circle-I,  
New Delhi**

(Respondent)

Appellant by : Miss Umang Luthra, Advocate  
Respondent by : Mr. Shri Prakash Dubey, Sr. DR.

Date of hearing : **10.12.2020**  
Date of pronouncement : **10.12.2020**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-3, Gurgaon dated 29<sup>th</sup> June, 2018.

2. The Ld. Counsel for the assessee vide email dated 08.12.2020 has requested for withdrawal of the appeal filed by the assessee and stated that

the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10<sup>th</sup> December, 2020.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar